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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O. A. No. 1387/1997

JUNE,

This the 5th day of May, 1997

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI S. R. ADIGE, MEMBER (A)

A. K. Ghosh,
B-7, Flat No. 5085,
Vasant Kunj,
New Delhi - 110070.

(By Shri C. Hari Shankar, Advocate)
-Versus-

... Applicant

1. Union of India through
Secretary, Ministry of Defence,
South Block,
New Delhi.

2. Union of India through
Secretary, Ministry of
Personnel, Public Grievances and
Pensions, Department of Personnel
and Training, North Block,
New Delhi.

... Respondents

O. R. D. E. R. (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for the applicant on
admission.

By this application the applicant wants two orders
dated 15.2.1994 and 8.9.1995 to be quashed. Prima facie,
the application appears to be barred by time, but the
learned counsel says that a reply was received by the
applicant only on 23.4.1997, which has been filed as
Annexure A/10.

A perusal of the aforesaid reply shows that the
representation was made on 9.4.1997 and in reply to that
representation, the impugned reply dated 23.4.1997 was

For

sent by the Under Secretary to the Government of India, Ministry of Defence. However, as the reply goes to show that the matter regarding grant of pay scale of Rs.8,000/- (fixed) to the applicant for the period when he worked as FA (DS) was under examination of the Department of Personnel and Training, we are of the view that this application can be disposed of at the admission stage itself by directing the respondents to dispose of the matter within a period of four months from the date of receipt of a copy of this order.

Subject to the observations and directions aforesaid, this application is hereby finally disposed of.



(K. M. Agarwal)
Chairman



(S. R. Adige)
Member (A)

/as/